

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2489
ANSWERED ON:07.08.2001
CONVICTION IN HIT AND RUN CASES OF ROAD ACCIDENTS
CHANDRAKANT BHAURAO KHAIRE

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether conviction in hit-and-run road accidents cases in Delhi is very poor;
- (b) if so, the reasons therefor;
- (c) the number of cases of hit and run accidents registered in Delhi during the last three years, till date;
- (d) whether the Government propose to improve existing investigation system to make it more meaningful to prove in reality that Delhi Police is always for people; and
- (e) if so, the details in this regard ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a) & (b): Yes, Sir. The absence of eye witnesses and the failure of the victims to identify the accused persons in most of the hit and run cases make it difficult to obtain conviction in such cases.

(c): The requisite details are as under :-

Years	No of cases registered
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1998	3568
1999	3380
2000	3436
2001 (up to 31.7.2001)	1844

(d) & (e): The steps taken to bring about qualitative improvement in the standard of investigation include: (1) association of experts from Forensic Science Laboratories, Finger Print Bureau and Dog Squad during inspection of the scene of crime; (2) use of scientific methods of investigation to connect the crime with the criminals; (3) extensive use of information technology in collecting, collating & comparing the crime records; (4) regular monitoring of investigation by senior officers; (5) speedy investigation of cases; (6) training of Investigating Officers to improve their investigation skills ; (7) setting up of a separate cell at the Police Headquarters as well as Districts to monitor the progress of cases pending in the Courts; and (8) initiation of punitive action against police official found negligent in the investigation of cases.